



IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT

ON THE 12th OF SEPTEMBER, 2025

WRIT PETITION No. 3314 of 2014

DR. HARISH HASWANI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

None for petitioner.

Shri K.K. Prajapati – Government Advocate for respondent/State.

ORDER

This petition, under Article 226 of Constitution of India, has been filed seeking the following relief(s):

“(i) That, the impugned order dated 15-05-2014 (Annexure P/1) and order dated 26-04-2014 may kindly be set aside.

(ii) That, the impugned departmental inquiry proceeding against the petitioner may kindly be quashed.

(iii) That, the Respondents may kindly be directed to refrain from taking any coercive action against the petitioner.



(iv) That, any other relief deem fit in the interest of justice may kindly be granted including the cost.”

2. In view of the order passed in WP. No.3230 of 2014 today, this petition also stands ***disposed of***. The directions issued in WP. No.3230 of 2014 shall apply *mutatis mutandis* to the present case also with full force.

(Anand Singh Bahrawat)
Judge